

Proposal for Southern Gas Grid

*125. SHRI N. GIRI PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the proposal for a Southern Gas Grid had been approved in principle by Government long ago;

(b) if so, the details thereof and the reasons for the delay in sanctioning the project; and

(c) the steps proposed to be taken to expedite implementation of the said proposal?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SH. T.R. BALLU): (a) and (b) The concept of a Southern Gas Grid was approved in principle by the Government in 1992. Projectisation of the grid may be delayed due to delays in the feasibility studies for the import of gas from Oman and Iran.

(c) The pre-feasibility study commissioned by the Southern States to determine the requirements and locations of gas based units has recently been completed. The Gas Authority of India Limited (GAIL) is in touch with the concerned authorities for expediting the feasibility studies for the import of gas. GAIL is also exploring the feasibility of importing LNG for Southern India.

राज्यों में किराया न्यायाधिकरणों की स्थापना

*129. श्री दिलीप सिंह जूदेव: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने विभिन्न राज्यों में किराया संबंधी विवादों के शीघ्र निपटान के लिए राज्य स्तर पर किराया न्यायाधिकरण स्थापित करने हेतु कोई निर्देश जारी किया है;

(ख) यदि हां, तो किन-किन राज्यों ने अब तक ऐसे न्यायाधिकरण स्थापित किए हैं और किन-किन राज्यों ने अभी ऐसे न्यायाधिकरण स्थापित करने हैं; और

(ग) ऐसे न्यायाधिकरण स्थापित न किए जाने के क्या कारण हैं?

शहरी कार्य और रोजगार मंत्रालय में राज्य मंत्री (डा.यू.वेंकटस्वर्तु): (क) संविधान (75वां संशोधन) अधिनियम, 1993 जो 15.5.94 से प्रभावी हुआ, राज्य सरकारों को राज्यस्तरीय किराया न्यायाधिकरण कायम करने का अधिकार देता है।

(ख) सुलभ सूचना के अनुसार अभी तक किसी राज्य सरकार ने किराया न्यायाधिकरण की स्थापना नहीं की है।

(ग) प्राप्त सूचना से संकेत मिला है कि दो राज्यों/संघ राज्यों ने किराया न्यायाधिकरणों की स्थापना हेतु कानूनी प्रावधान किये हैं और कुछ राज्यों में मामला विचाराधीन है, किन्तु कुछ अन्य राज्य/संघ राज्य किराया न्यायाधिकरण की जरूरत नहीं समझते हैं।

Reservation in promotions for SCs/STs

*130. SHRI H. HANUMANTHAPPA: Will the PRIME MINISTER be pleased to state:

(a) by when Government propose to issue the notification regarding reservations in promotion for SCs/STs in pursuance of Constitutional Amendment; and

(b) what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRI S.R. BALASUBRAMONYAN): (a) and (b) Action has already been initiated to issue instructions in pursuance of the Constitutional (Seventy-Seventh Amendment) Act, 1995 providing for continuation of reservation in promotion for SCs/STs beyond 15-11-1997.

Assistance to Gujarat under Indira Awas Yojana

*131. SHRI RAJUBHAI A. PARMAR: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Central Government have given any assistance for construction